

FORM NO - 4

(See Rule 12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 79 of 1999-2000

Applicant (s) ... Narayan Dash Respondent (s) ... Union of India

Advocate for Applicant (s) M/s. D. P. Das Advocate for Respondent (s)

J. K. Panda
S. K. Joshi

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O/B.D. for Rs.50/- filed For Registration please.</p> <p>4/2/2000</p> <p>For Admission & Interim order — copy Served</p> <p>11/2/2000</p> <p>Order dt. 14.2.2000</p> <p>Two Copies placed for attestation for supply to both counsels.</p> <p>15/2/2000</p>	<p>REGISTER</p> <p><i>By</i> <i>Registrar</i> <u>ORDER NO. 1, DATED 14-02-2000.</u></p> <p>Seen the petition. Heard Mr. J. K. Panda, learned counsel for the applicant. After hearing learned counsel for the applicant, we feel that this original Application can be disposed of at the stage of admission after issuing appropriate direction to the Respondents. In view of this, we have heard Mr. A. K. Bose, learned Senior Standing Counsel and have also perused the records.</p> <p>The case of the petitioner is that in a Departmental proceeding, he was imposed with a punishment of stoppage of one increment which was due from 1.12.99 for a period of six months. Against the order of punishment the applicant submitted an appeal on 29.9.99. According to him, the appeal is still pending. In this OA, he has prayed that a direction</p>

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copies of OA with copy
of order dt. 14.2.00, sent
to the Respondent by Regd post.

Applicant
16/2/00
Prayer
16.2.2000
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be issued to the Respondent No.3 to dispose of the appeal of the applicant dated 29.9.1999 and not to stop the increment for a period of six months till the disposal of the appeal pending before the Appellate Authority. After hearing learned counsel for both sides, the OA is disposed of with a direction to the Respondent No.3 that in case the appeal dated 29.9.99 has reached him and the same is pending, then the appeal dt. 29.9.99 of the applicant be disposed of within a period of 60 days from the date of receipt of a copy of this order and the result thereof be communicated to the applicant, within a period of 15 days thereafter. As regards the prayer for staying the order of punishment, during the pendency of the appeal, this is a matter to be decided by the Appellate Authority and we decline to pass any order with regard to this prayer.

With the above directions, the Original Application is disposed of. No costs.

MEMBER (JUDICIAL)

VICE-CHAIRMAN
H.P.